

## **MAIF Investment India PTE Ltd Vs M/s. Ind-Barath Power Infra Limited And Ors**

**Court:** National Company Law Appellate Tribunal New Delhi

**Date of Decision:** May 28, 2019

**Acts Referred:** Companies Act, 2013 â€” Section 59, 59(1), 62.2, 66, 100(2), 110, 115, 169, 241, 242, 425, 430

Arbitration & Conciliation Act, 1996 â€” Section 8, 9

Insolvency And Bankruptcy Code, 2016 â€” Section 7, 29(A)

companies Act, 1956 â€” Section 10, 111, 111-A, 155

**Hon'ble Judges:** A.I.S. Cheema, J; Balvinder Singh, Member (Technical)

**Bench:** Division Bench

**Advocate:** Arun Kathpalia, Krishnendu Datta, Lzafeer Ahmad, Parinaz Vakil, Bani Brar, Yogesh Kumar Jagia, Tanya Negi, Siddharth Mehta, Abhay Pratap Singh, Anshuman Mozumdar, Sujoy Chatterjee, Satendra K. Rai

**Final Decision:** Allowed

### **Judgement**